

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE SUNIL THOMAS

FRIDAY, THE 11TH DAY OF DECEMBER 2020 / 20TH AGRAHAYANA, 1942

Bail Appl..No.8039 OF 2020

CRIME NO.2628/2020 OF ERAVIPURAM POLICE STATION , Kollam

PETITIONER/ACCUSED:

SUDHEER
AGED 32 YEARS
LATHEEF MANZIL, NEAR THAIKAV,
PUNTHALATHAZHAM, KILIKOLLOOR
691004

BY ADVS.
SRI.PRATHEESH.P
SMT.S.SEETHA

RESPONDENT:

STATE OF KERALA
REPRESENTED BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA 682031

R1 BY PUBLIC PROSECUTOR

OTHER PRESENT:

PP SRI.E.C. BINEESH

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
11.12.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

Petitioner herein is the second accused in Crime No.2628 of 2020 of Eravipuram Police Station for offences punishable under sections 341, 294(b), 323, 324, 506, 326, 308 and 34 of the Indian Penal Code.

2. The allegation of the prosecution is that, on 18.10.2020 at about 7.45 p.m. petitioner and another person wrongfully restrained the defacto complainant and pelted stones at him. First accused hit the defacto complainant on his face which caused injuries to his eye. It is alleged that, his eyesight is partially affected. Petitioner was arrested on 19.11.2020 and he is in custody since then.

3. It seems that the investigation in relation to the petitioner has progressed. He has no criminal antecedents. No serious overt act is attributed to him also.

Having appreciated these facts, I do not feel that, further custody of the accused is justified. Hence, I am inclined to grant bail to the petitioner subject to the following conditions.

(i) Petitioner shall execute a bond for a sum of Rs.50,000/- (Rupees fifty thousand only) with two sureties for the like sum each to the satisfaction of the jurisdictional Court.

(ii) He shall appear before the Investigating Officer as and when called for.

(iii) He shall not threaten, coerce or intimidate the de facto complainant and the witnesses nor shall he interfere in the process of investigation.

(iv) He shall not get involved in any other identical offences.

The bail application is allowed as above.

Sd/-

SUNIL THOMAS

JUDGE

Sbna